

# CENTRAL ELECTRICITY REGULATORY COMMISSION

4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 14/TT/2015

Date: 16.1.2016

To

The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for Combined Assets associated with Northern Region System Strengthening Scheme-VIII (NRSS-VIII) (Effective DOCO 1.11.2009) in Northern Region consisting of: Asset-A: LILO of one Circuit of 400kV D/C Kankroli-Zerda Line at Bhinmal along with 80 MVAR Bus Reactor at Bhinmal (DOCO 1.9.2009), Asset-B: 315 MVA 400/220 kV ICT-I at Bhinmal along with associated bays (DOCO 1.9.2009), Asset-C: 315 MVA 400/220 kV ICT-II at Bhinmal along with associated bays (DOCO 1.4.2010), Asset-D: 315 MVA 400/220 kV ICT-III at Hissar along with associated bays at Hissar (DOCO 1.4.2010), Asset-E: Two nos. 220 kV Bays at Hissar Sub-station (DOCO 1.8.2010)

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.1.2016:-

- a. Details of de-capitalization of transmission line in case of Asset A as certified in vide Auditor Certificates dated 24.9.2014. The reasons for not considering the de-capitalization for tariff purpose?
- b. Justification/details for taking ₹3.39 lakh as disallowed IDC deducted from Asset E.
- c. An undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19.
- d. Details depicting the un-discharged liabilities, if any, to be recovered in future respect of the assets covered in the instant petition. Submit whether the work is complete or not, providing details of the balance/ retention payments claimed during 2009-14 tariff period.

Yours faithfully,  
Sd/-

(V. Sreenivas)  
Deputy Chief (Legal)